

बिहार और उत्तर प्रदेश में गन्ने की पेराई

1700. श्री अशफाक हुसैन :
क्या कृषि मंत्री यह बताने की कृपा करेंगे कि:

(क) बिहार और उत्तर प्रदेश में 15 जून, 1982 को कितने गन्ने की पेराई शेष थी ;

(ख) उत्तर भारत में कितने चीनी मिल 15 जून के पश्चात् पेराई कार्य जारी रखे हुए हैं ;

(ग) सारे गन्ने की पेराई कब तक हो जाएगी ; और

(घ) क्या सरकार यह सुनिश्चित करेगी कि चीनी मिलें तब तक पेराई करती रहेंगी जब तक कि सारे गन्ने की पेराई नहीं हो जाती ?

कृषि तथा ग्रामीण विकास मंत्रालयों में उपमंत्रि (कुमारी कमला कुमारी): (क) उत्तर प्रदेश और बिहार की चीनी फैक्ट्रियों के आरक्षित क्षेत्रों में 15 जून, 1982 तक बिना पेरे गये गन्ने की मात्रा लगभग क्रमशः 7.50 लाख मीटर; टन और 1.50 लाख मी० टन थी ।

(ख) 15 जून, 1982 के बाद 52 चीनी मिलें बराबर कार्य कर रही थीं ।

(ग) और (घ). आशा है जुलाई, 1982 के अन्त तक बिना पेरा गया सभी गन्ना पेरा लिया जाएगा ।

"Audit Report of I.C.A.R."

1701. SHRI SUBHASH YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Audit Report of ICAR has pointed out serious irregularities both at ICAR Headquarters and its Institute and if so, what action Government propose to take in the matter;

(b) whether there is any proposal under consideration of Government to transfer ICAR to Science and Technology and help scientific environment;

(c) if not, the reasons thereof; and

(d) what steps have been taken to improve the draw back of this organisation?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) I.C.A.R. is a registered Society and under its byelaws the Governing Body of the Society may deal with the objections raised by the auditors and take such action thereon as may be deemed proper. The audit report on the accounts of I.C.A.R. and its Institutes for the year 1980-81 contained in all 12 observations on points like advances pending adjustment, outstanding audited utilisation certificates in respect of Grants to Universities, State Governments and other besides individual cases in different institutes etc. All these points have already been considered by the Governing Body of the Council and the accounts for the year 1980-81 have been accepted and passed by the Annual General Body of the Council.

(b) and (c). There is no proposal or necessity to transfer I.C.A.R. to the Department of Science and Technology as a proper and healthy Scientific environment already exists in the I.C.A.R. at present.

(d) In relation to the audit observations, beyond the steps already taken in the light of the decisions of Governing Body no further steps are considered necessary.

Allotment of Free of Cost Plots to Poor Persons

1702. SHRI SUBHASH YADAV: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Central Government have issued any directions to all the

State Governments to allot residential plots free of cost to poor persons living in rural areas under 20-Point Programme;

(b) if so, number of plots given to poor persons living below poverty line in each State during 1981-82 and likely to be given during 1982-83; and

(c) whether any Central assistance has also been provided to the State Governments for the purpose and if so, the details thereof?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND

HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The State Governments are already implementing the Scheme for provision of house sites for rural landless workers as a part of the Minimum Needs Programme and the 20-Point Programme.

(b) The details of allotment of house sites under this programme during 1981-82 and targets for 1982-83 are given in the Statement annexed.

(c) No, Sir.

Statement

Allotment of house sites to rural landless workers ('000)

States	House sites allotted during 1981-82	House sites to be allotted during 1982-83
1	2	3
1. Andhra Pradesh	188	344
2. Assam	9	17
3. Bihar	6	70
4. Gujarat	97	Not fixed
5. Haryana	3	20
6. Himachal Pradesh	5	—(only 40)
7. Jammu & Kashmir	5	6
8. Karnataka	32	150
9. Kerala	7	67
10. Madhya Pradesh	6	15
11. Maharashtra	54	71
12. Orissa	11	18
13. Punjab	Nil	55
14. Rajasthan	103	50
15. Tamil Nadu	145	80
16. Tripura	3	11
17. Uttar Pradesh	134	70
18. West Bengal	11	72

Union Territory

1. Andaman & Nicobar	..	2
2. Chandigarh
3. Dadar & Nagar Haveli
4. Delhi	..	2
5. Goa, Daman & Diu	..	1
6. Pondicherry	1	2

Total	811	1123
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Note : Scheme is not in operation in Manipur, Meghalaya, Nagaland, Sikkim, Uttar Pradesh Lakshdweep & Mizoram.

Inquiry into the Accounts of F.C.I.

1703. SHRI SUBHASH YADAV:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have enquired into the accounts of Food Corporation of India during the last 3 years;

(b) if so, whether any irregularities in the final accounts have been found; and

(c) whether any action has since been taken to improve the draw backs of this Corporation and if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): (a) In accordance with the provisions of the Food Corporations Act, 1964, the accounts of the Corporation are audited by Statutory Auditors, and the Comptroller and Auditor General of India also conducts supplementary or test audit of the accounts of the Corporation. The Annual Report and the accounts of the Corporation together with the Statutory Auditors Report and the comments of the Comptroller and Auditor General of India are placed before both the Houses of the Parliament. The working of the Corporation was also examined by the

Parliamentary Committee on Public Undertakings in 1981. The 22nd Report of the Committee on Public Undertakings on Food Corporation of India was placed before the House on 29-4-1981.

(b) and (c). No, Sir. However, the Government and management of Food Corporation of India keep the working of the Corporation under constant watch in order to improve its efficiency. The Corporation also takes necessary action in respect of the comments made by Comptroller and Auditor General of India from time to time.

उत्तर प्रदेश के आठ पहाड़ी जिलों को सूखा प्रवण क्षेत्र कार्यक्रम में सम्मिलित करना

1704. श्री हरीश रावत : क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय ने उत्तर प्रदेश के आठ पहाड़ी जिलों को वर्ष 1982-83 के सूखा प्रवण क्षेत्र कार्यक्रम से सम्मिलित कर लिया है ;

(ख) यदि नहीं, तो उसके क्या कारण हैं : श्री